Bharat Aluminium Company Limited, New Delhi, for the year 1973-74.

(ii) Annual Report of the Bharat Aluminium Company Limited, New Delhi, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library see No. LT-9888 [79]

(2) A copy of Notification No. G.S.R. 175(E) (Hindi and English versions) published in Gazette of India dated the 31st March, 1975 making certain further amendments to Second Scheduled to the Mines and Minerals (Regulation and Development) Act, 1957, under sub-section (1) of section 28 of the said Act. [Placed in Library. Sec No. LT-9399[75]

Detailed Demands for Grants of Ministries for 1975-76

The Deputy Minister in the Ministry of Finance (Shrimati Sushila Rohatgi): I beg to lay on the Table a copy each of the Detailed Demands for Grants (Hindi and English versions) of the following Ministries for 1975-76:--

(1) Ministry of Finance

(2) Ministry of Industry and Civil Supplies

(3) Ministry of Information and Broadcasting

(4) Ministry of Labour

(5) Ministry of Law, Justice and Company Affairs

(6) Ministry of Steel and Mines

(7) Ministry of Supply and Rehabilitation

(8) Department of Atomic En-

(9) Department of Space.

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[Placed in Library see No. LT-9400] [75]

APPRENTICESHIP (AMDT.) RULES, 1975 UNDER APPRENTICES ACT, 1961

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BAL-GOVIND VERMA): I beg to lay on the Table a copy of the Apprenticeship (Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 364 in Gazette of India dated the 15th March, 1975. Under sub-section (3) of section 37 of the Apprentices Act, 1961. [Placed in Library. See No LT-940/75.]

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

SITUATION ARISING OUT OF SHEEL MORARJI DESAT'S DECISION TO GO ON AN INDEFINITE FAST

12 02 hrs.

भी ग्रटस बिहारी वाजपेयीः (ग्वालियर) ग्रध्यक्ष महोदय, इस में पहले कि मैं गृह मंत्री जी ना ध्यान दिलाऊ वे है कहां जो उन का श्र्यन दिनाया जाप ।

श्री झ्यामनन्दन मिश्र (ब गूमगाउ). मर्वाती कहा हैं।

(व्यवधान)

भ्राप्यक्ष महोवयः वह धागया। योडा सबर से काम लिया करें, भाप एक मिलट भी इन्तजार न कर सके। Shri Morarji Desai's APRIL 19, 1915 decision to go on fast (CA) deci

SHRI JYOTIRMOY BOSU (Diamond Harbour): On a point of order. This morning you told me during the question hour that there were no concessions for late comers. This morning you have gone on record saying so.

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MR. SPEAKER: You got the con-

SHRI JYOTIRMOY BOSU: I ask for your ruling with regard to Mr. Reddy's behaviour in the House.

भी मटल बिहारी वाजपेवी : प्रध्यक्ष जी, पहले मंत्री जी देर से झाने के लिये सदन से माफ़ी मांगे ।

मन्यभा महोबय कैसे मांगे। घाप खड़ नहीं हुए, ग्राप ने पढ़ा नहीं, वे कैंसे माफ़ी मांगें।

भी झटल बिहारी बाजपेगी: वे देर से माये हैं ?

MR. SPEAKER; After all he is there.

भी मटल बिहारी वाजपेयी : अध्यक्ष महोंदय, ऐसा न कीजिय । जब में घपनी सूचना पढ़ने के लिये खड़ा हुमा, उस समय वे सदन में नहीं थे धौर मैंने कहा था कि गृह मंत्री जी कहां हैं ।

MR. SPEAKER: He was on the way.

SHRI SHYAMNANDAN MISHRA; Nobody saw him anywhere in the House at that time.

भी सहस बिहारी बाजनेती : दूसरी बात यह है कि हमें बयान की काफी नहीं मिली

8 I

Ab Shri Morarji Desale decision to go on fast (CA)

DR. KALLAS (Bendey South): The Deputy Home Minister was there in the House. He represents the Home Minister.

THE MINISTER OF HOME AF. FAIRS (SHRI K. BRAHMANANDA REDDY): I am sorry I am late by two or three minutes. Even so, my colleague, the Deputy Minister was here.

PROF MADHU DANDAVATE (Rajapur): A copy of the statement is not available.

MR. SPEAKER: There is no statement with me.

SHRI K. BRAHMANANDA RE-DDY: Can I make the statement?

SHRI K. S. CHAVDA (Patan): It should have been circulated eanlier. This is a matter of very serious and urgent nature. The convention is being violated.

SHRI JYTIRMOY BOSU: Let the calling attention be postponed till 4 o'clock. Let the statement be circulated and let us read it before it is take up.

श्री घटल बिहारी वाजपेयी: मध्यक जी, मैं इन के प्रस्ताव का समयंन करता हूं, क्योंकि इस में परिपाटी का उलंघन हुआ हैं, हमें वक्तव्य नहीं मिला है।

भी झंकर स्वाल सिंह (धतरा) : प्रध्यल महोदय, काल-एटेन्चन की अपह डिस्क्वमन के लिय समय मुकरिर किथा जाय, जिस से सी०पी० प्राई० मौर इसर के दूसरे सदस्यों को भी मोका मिले । प्राप काल एटेन्चन की जगह डिस्क्वन के लिय दो पर द का समय मुकरिर मीजिय जिस से सभी जोगों को बोलने का मौका मिल सके । इस काल-

S. tr. de

229 Shri Morarji Dessi's CHAITRA 20, 1887 (SAKA) Shri Morarji Dessi's 230 decision to go on fast (CA) decision to go on fast (CA)

ध्टेन्कन में जिन लोंगो के नाम हैं, एक कांग्रेसी सदस्य को छोड़ कर बाकी सब नाम उधर के हैं, डिस्कशन रखने में दूसरें मदस्यों को भी मोका मिस सकेगा ।

श्री मधु लिमवे (गारू।): प्रध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है ... (व्यथवान)....

की झ्यामनम्बन मिथा प्राप पहले माननीय सदस्र थी मधुलिमये का प्वाइन्ट झाफ़ झाडर मुन लीजिये।

श्वी मधु लिमये : ग्राध्यक्ष महोदय, वर्षों ते चली घा रही इस मदन की परिपाटी को तोड़ा जा रहा है । इस लिय म मुद्दे पर मैं घाप की व्यवस्था जाहना हू पहने मे परिपाटी है कि जब ध्यान मारुषण का नोटिस लिया जाता है नो 10-15 मिनट पहले सदस्यों के बीच में मत्री जी का जो वयान होता है, उसे बांटा जाना है । पहले नो मती जी ही 12 बजने के बाद माय-यह पष्टनी यलती हुई । दूसरा गल्नी यह कि मर्भा नक वयान नही दिया गथा. तब फिर प्रश्न कैसे पूछे जायेंग, उस पर प्रनिक्रिया कैमे व्यक्न की जायगी ।

SHRI INDRAJIT GUPTA (Alipore) Before it is taken up, copies of the statiment should be made available at least to those members whose names appear here.

SHRI SHYAMNANDAN MISHRA: should be given to all those who summed it. SHRI INDRAJIT GUPTA: I do not mind.

Up till now the minimum convention has been that the five mmebers, whose names appeared in the list, got advance copy of the statement. I am worried because once we allow this procedure, this will become a precedent and in future for the other Calling Attention Notices the same thing will happen. Therefore, I think Shri Jyotirmoy Bosu has made a sensible suggestion for once. It may be postponed till 4 O' Clock.

भी झटल विहारी बाजपेयी : ग्राठ्यक जी, ग्राप यह स्वीकार करेगे कि यह मामला गम्भीर है, ग्रावभ्यक है. ग्रीर इम पर सदन गहराई में विचार करना चाहेगा । मरकार को भी वक्तव्य नैयार करने में ममय लगा है । इमीलिये गृह मत्री जी भागने भागते प्राय है । उन को भी ग्रीर थाड़ा समद मिल जायेगा । ग्रार वह कुछ पुनविचार करके कहना चाहने हैं तो कह मकने है, ग्रीर हम ग्रा उन्धा का बक्तव्य दखने के बाद ग्रपने प्रश्नों को तैयार कर मकने है । इमलिय 4 बजे तक यह मामला म्थगनि कर दिया जाय ।

SHRI JYOTIRMOY BOSU: At 12.39 Shri Desai would be examined by the doctors. From the latest bulletin we shall know how much weight he has lost till today. So, from that point of view also, it is beter that we wait till 4 O' Clock.

SHRI SHYAMNANDAN MISHRA: May I make one submission? The form in which the Calling Attention motion has been admitted is of a restricted nature. Many of us have given notices of calling attention motions and they also relate to the demend for the revocation of the emergency. This forms one of the important demands of the hon'ble Mem-

231 Shri Morarji Desai's APRIL 10, 3 decision to go on fast (CA)

[Shri Shyam Nandan Misra]

ber Shri Morarji Desai, as indicated in his letter to the Prime Minister. So, it is our hope that the hon. Minister of Home Affairs will refer also to the demand for the revocation of the emergency, and the mover of the motion, Shri Vajpayee, too would be allowed to refer to that point, when he makes his own observations.

SHRI VASANT SATHE (Akola): Sir, you will recall that yesterday, on the request of my opposition friends, I accommodated them by saying that my short notice question could be postponed, if the Calling Attention Notice was to be taken up in this House today. Now, if the poned till 4 O' Clock, my short notice question can be taken up. Why should I be deprived of my short notice question?

SHRI P K. DEO (Kalanandi): My submission in this regard is that the entire country is exercised over the health of Shri Morarji Desai. A medical bulletin is being issued on the health of Shri Desai daily. I would request the Government that a copy of the bulletin should be placed in the library so that we can get the latest inforamtion regarding the health of Shri Desai.

श्री घटल बिहारी बाजपेयी . अध्यक्ष

जी, कोई नियम नही है, परिपाटी है। आर

परिपाटी भी नियमा जैसी ही महत्वपुग है।

MR. SPEAKER: As you know, here is no such rule about supply of advance copy of the statement. But we have been following this practice. We have also followed the practice that in case, due to some difficulties, the copy was not supplied in advance, I would be asking the Minister to read it out in the House.

SHRI SEZHIYAN (Kumbakonam): What is the difficulty? Let him explain.

SHRI INDRAJIT GUPTA. Please do not start a new procedure affecting the rights of Members on all Calling Attentions.

APRIL 10, 1975 Shri Morarit Desai's 232 A) decision to go on fast (CA)

SHRI SHAMNANDAN MISHRA: We cannot go by the exceptions that you have allowed in the House. We have to follow the practice that we have been following.

MR. SPEAKER: As for the rule, it is there. As for the practice of laying it or reading it out, that is also there. Shri Mishra says that there can be exceptions in some cases, to which I have no objection, but I would like to hear from the Home Minister what he has to say, what time would suit him.

SHRIK. BRAHMANANDA REDDY: I have no objection if you are pleased to take it up at 4 p m.

MR SPEAKER: Let it be 5 O' Clock.

SOME HON MEMBERS: No.

SHRIK S. CHAVDA: Why not 4 O' Clock

SHRI P G. MAVALANKAR (Aomedabad): Three O' Clock,

MR SPEAKER: I very much want to be here when he makes the statement, but at 4 O' Clock the Soviet delegation people who arrived this morning are calling on me, and I am giving tea Either fix it at 3 O' Clock or....

SOME HON. MEMBERS: Yes.

MR. SPEAKER: Then, who knows you will finish by 5.30.

SHEI PILOO MODY (Godhra): Two O' Clock

MR. SPEAKER: Why not be a little more generous. Let it be at 3 p.m.

SOME HON. MEMBERS: No. Str.

233 Correction of CHAITRA Answer (Stat.)

MR. SPEAKER: The statement has already come, but it is a bit late now. I request you to have it at 5 O' Clock. If you do not agree, let it be at 4 O' Clock. Then I will not be able to hear you.

SHRI K BRAHMANANDA REDDY: I have no objection even if at 3 p.m.

SHRI P. K. DEO: What happened to my request about the medical bulletin regarding Morarji Bhai's health?

MR. SPEAKER: That you have asked in the Calling Attention. That was decided yesterday, and that is exactly the same thing which has come today.

So, it will be taken up at 3 O' Clock.

13.17 hrs.

PUBLIC ACCOUNTS COMMITTEE HUNDRED AND FORTY-SIXTH REPORT

SHRI JYOTIRMOY BOSU: (Diamond Harbour): I beg to present the Hundred and forty-sixth Report of the Public Accounts Committee on the Report of the Comptroller and Auditor-General of India for the year 1972-73, Union Government (Defence Services)—Paragraphe 6, 8, 9, 12 13 and 19.

12. 171 hrs.

STATEMENT RE: CORRECTION OF ANSWER TO Q No 141 DATED 27TH FEBRUARY, 1975 RE. DURGA-PUR STEEL PLANT

THE MINISTER OF STEEL AND MINES CHANDRAJIT (SHRI YADAV): As soon as the verbatim proceedings of the Lok Sabha for the 27th February, 1975 were received in the Department for scrutiny, it was noticed that certain inaccuracies had occurred in the answers given by me to supplementary questions relating to Lok Sabha Starred Question No. 141 answered on the 27th February, 1975. These had to be examined with ' reference to the concerned ald records and it was not peerible to make this

correction statement earlier in view of the time taken in checking up the records and due to the intervening holidays.

While answering supplementary questions to the above mentioned question, I had stated in connection with the responsibility for the poor maintenance of the coke oven batteries as follows:—

"One Mr. R. K. Chatterjee wax working there first as Assistant General Superintendent and then as General Superintendent and then as General Manager. We fixed the responsibility on him. He was demoted. Later on he made a representation against that but ultimately he had to leave the plant"

The above statement did not explain the correct position The position is that Government decided that Shri R. K. Chatterjee who had functioned as Assistant General Superintendent and then as General Superintendent and was working as General Manager at the time of submission of the Pande Committee report. should bear the fullest share of responsibility. Accordingly his services were dispensed with

I had mentioned in answer to another supplementary question "Action is being taken to complete the rebuilding of the coke oven battery as quickly as possible" The correct position is that coke oven battery No 1 has already been rebuilt Batteries Nos 2 and 3 are to be re-built according to a phased programme.

12 20 hrs.

MATTER UNDER RULE 377

GOVERNMENT'S FAILURE TO FILL VACAN-CIFS IN THE HIGH COURTS AND SUPREME COURT

े भी मधु लिमये (बांका): ग्रध्यक्ष महोदय, इस वक्त देश के कुछ न्यायालयो में